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Court No.1

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration T.A. No.1186 of 1987
(W.P. No.4729 of 1983)

K.P. Tewari Applicant

Versus

Union of India & Others Respondents

Hon.Mr.Justice K.Nath, V.C.

Hon.K.J.Raman, Member (A)

(By Hon.Justice K.Nath, V.C.)

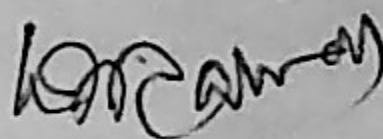
We have heard the learned counsel for the parties. It is not necessary to go into the merits of this case at all. The petition was filed in the Hon'ble High Court to quash the punishment order dated 17/24.8.83, Annexure-I to the petition. In the Supplementary Counter dated 26.9.88 on behalf of the respondents, it is stated that the impugned punishment order was cancelled without prejudice by an order dated 31.3.86 whose photo copy has been annexed to the Supplementary Counter. It is also stated in the Supplementary counter that thereafter fresh disciplinary proceedings were taken on a new chargesheet and by order dated 12.3.87, the applicant was awarded a punishment only of stoppage of passes and PTOs for the year 1987. The learned counsel for the applicant says that the applicant retired from service on 30.6.87 and also expired on 17.9.87. In this situation, nothing is left of this case. The

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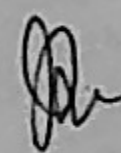
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learned counsel for the applicant however says that he did not receive a copy of the Supplementary Counter but that is not correct because the endorsement on the Supplementary Counter records the delivery thereof to the applicant's counsel on 8.4.89.

In the circumstances, this petition is disposed of as infructuous and abated.



Member (A)



Vice Chairman

Dated the 1st August, 1990.

RKM